

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 426 of 2020**

**In the matter of:**

**NCC Ltd.**

**....Appellant**

**Vs.**

**Golden Jubilee Hotels Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant: Ms. Priya Kumar and Mr. Tejas Chhabra, Advocates.**

**Respondents: Mr. Y Suryanarayana, Advocate for R1.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-2 (COC).  
Mr. P Badri Premnath, Mr. Swapnil Gupta and Mr. P.V. Nikhil, Advocates for R-4.  
Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-5.**

**With**

**Company Appeal (AT) (Insolvency) No. 430 of 2020**

**In the matter of:**

**Consolidated Engineering Company**

**....Appellant**

**Vs.**

**Subodh Kumar Agarwal & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.**

**Respondents: Mr. Y Suryanarayana, Advocate for R-1  
Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-3.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-4 (COC).**

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**With**  
**Company Appeal (AT) (Insolvency) No. 432 of 2020**

**In the matter of:**

**Infinity Interiors Pvt. Ltd. ....Appellant**

**Vs.**

**Subodh Kumar Agarwal & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.**

**Respondents: Mr. Y. Suryanarayan, Advocate for R1.**

**Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-3.**

**Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-4.**

**With**  
**Company Appeal (AT) (Insolvency) No. 438 of 2020**

**In the matter of:**

**Laxmi Narayan Sharma ....Appellant**

**Vs.**

**Subodh Kumar Agrawal, Resolution Professional, Golden Jubilee Hotels Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**Appellant: Ms. Alisha Chopra, Advocate.**

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**Respondents: Mr. Y Suryanaryan, Advocate for R1.**

**Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R2, 3, 5, 6, 8 & 9.**

**Mr. Syed Arsalan Abid and Mr. Prateek Khaitan, Advocates for R7.**

**Mr. Ramji Srinivasan, Senior Advocate with Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Mr. Shivkrit Rai, Mr. Vijay Kaundal and Ms. Rajshree Chaudhary, Advocates for R10**

**Mr. Sudipto Sarkar, Senior Advocate with Mr. Abhijeet Sinha, Mr. Arijit Mazumder, Ms. Aakanksha Kaushik, Advocates for R11.**

**With**

**Company Appeal (AT) (Insolvency) No. 710 of 2020**

**In the matter of:**

**Ahuja Furnishers Pvt. Ltd.**

**....Appellant**

**Vs.**

**Subodh Kumar Agarwal & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.**

**Respondents: Mr. Y. Suryanarayan, Advocate for R1.**

**Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R-3.**

**Mr. Bindu K Nair, Advocates for IBBI/R4.**

**Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R-5.**

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**With**  
**Company Appeal (AT) (Insolvency) No. 336 of 2020**

**In the matter of:**

**EIH Ltd. ....Appellant**  
**Vs.**  
**Subodh Kumar Agarwal & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Sudipto Sarkar, Senior Advocate with Mr. Abhijeet Sinha, Mr. Arijit Mazumder, Ms. Aakanksha Kaushik, Advocates**

**Respondents: Mr. Y. Suryanarayan, Advocates for R1.**

**Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R2 (CoC).**

**Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R-3.**

**ORDER**  
**(Through Virtual Mode)**

**03.03.2021:** Pleadings are stated to have been completed in all matters except in Company Appeal (AT) (Insolvency) No.336 of 2020. Let the pleadings be completed within two weeks.

Written submissions are stated to have been filed. However, it appears that written submissions have not been filed in all the matters. Learned counsel are permitted to file written submissions together with compilation of judgments, in such matters where they have not been filed, within two weeks.

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List the appeal 'for admission (after notice)' on **18<sup>th</sup> March, 2021** before  
Court No. IV.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**